

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH, BENGALURU**

*(Through web-based Video Conferencing mode)*

**ITEM No. 07**  
**IA No.79 of 2024 in**  
**CP (IB) No.20/BB/2023**

**IN THE MATTER OF:**

M/s. PDB Venture Pvt. Ltd. ...

Petitioner

Vs.

M/s. Arisu Retail Pvt. Ltd. ...

Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 07.02.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Perikal K. Arjun, Adv.

For the Respondent : Shri C.K. Nandakumar, Sr. Adv.

**ORDER**

1. Heard the Ld. Counsel for the Petitioner & Ld. Sr. Counsel for the Respondent.
2. Ld. Sr. Counsel for the Respondent submits that he has filed an application bearing IA No.79 of 2024 seeking condonation of delay in filing the objections. However, Ld. Counsel for the Petitioner submits that the right to file reply is already forfeited *vide* order dated 05.12.2023 since no reply had been filed even after granting multiple opportunities and having made paper publication for service of notice pursuant to order dated 05.06.2023. He further stated that he has filed objections in IA No.79 of 2024 *vide* Diary No.815 dated 06.02.2024. The same is taken on record. It is noticed that pursuant to order dated 12.09.2023, Ld. Counsel for the Petitioner has filed NeSL Form-C *vide* Diary No.150 dated 08.01.2024. However, the Record of Default in Form-D has not been filed, therefore, he is directed to file the same within one week. Ld. Counsel for the Petitioner seeks and is granted one week's time to file rejoinder, after duly serving the copy on the other side. List the case for further consideration on **28.02.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**